

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 49 of 2016**

**Dated: 20<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Neyveli Lignite Corporation Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2  
Mr. M.T.George for R-3

**ORDER**

Learned counsel for Respondent No.1 seeks two weeks time to file reply. He may file the same on or before 04.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.11.2016 after serving copy on the other side.

List the matter on **11.01.2017.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**